

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:673
ANSWERED ON:13.08.2012
COASTAL REGULATORY ZONE NOTIFICATION
Sayeed Muhammed Hamdulla A. B.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has decided to extend its jurisdiction by issuing a new Coastal Regulatory Zone notification to enhance the territorial jurisdiction upto 12 nautical miles in the sea beyond India's coastline, to protect the picturesque corals of the Indian Ocean from human activities;
- (b) if so, whether any specific management plan is being called for the Lakshadweep Islands where India's greatest coral reserves are found;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) This Ministry has issued Coastal Regulation Zone Notification for the Main land and Island Protection Zone (IPZ) Notification for the two islands of Andaman & Nicobar and Lakshadweep on 6th January, 2011. Under the Notification, sea water area upto 12 nautical miles is included as Coastal Regulation Zone.
- (b) to (d) As per the IPZ Notification, 2011, Integrated Island Management Plans (IIMPs), are required to be prepared by the Lakshadweep Administration, inter alia, specifying the areas of existing and proposed developments, conservation and preservation schemes, dwelling units including infrastructure projects such as schools, markets, hospitals, public facilities and alike. As per information provided by Lakshadweep Administration, the draft IIMPs for Agatti and Chetlat islands have been prepared.